

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.347/99

DATE OF ORDER : 6.7.1999.

Between :-

V.Purnachander

... Applicant
And

1. Sub Divisional Inspector (Posts),
Medak East Sub-Division, Medak.
2. Superintendent of Post Offices,
Medak Postal Division, Medak.

... Respondents

-- -- --

Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

-- -- --

CORAM:

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri BS Jai Parameshwar, Member (A)).

J

-- -- --

... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

-- -- --

Heard Ms.Parvathi on behalf of Sri S.Ramakrishna Rao, counsel for the applicant and Sri M.C.Jacob on behalf of Sri B.N.Sarma, learned senior standing counsel for the Respondents.

2. The applicant has filed this O.A. for the following reliefs :-

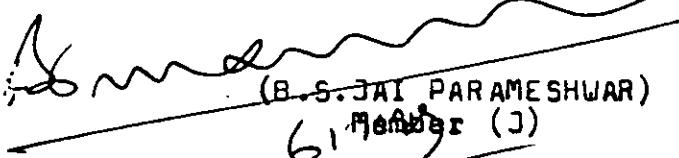
(a)to set aside the impugned notification No.PF/EDMS/RMPT dated 25.1.1999 of the 1st Respondent calling for the applications from the eligible candidates for filling the post of EO/Messenger, Ramayampet when the case of the applicant for appointment on compassionate grounds is still pending decision by the Circle Selection Committee, declaring the same as arbitrary, illegal, unwarranted and in violation of Articles 14 and 16 of the Constitution of India;

(b)to direct the Respondents to consider the case of the applicant for appointment on compassionate grounds, considering the indigent circumstances of his family with all the consequent benefits.

3. At the time of hearing, the learned counsel for the Respondents produced letter No.ST/LC-20/99 dated 28.4.1999 addressed to the Standing Counsel wherein it ^{is} ~~was~~ stated that they would not process the notification dated 25.1.1999 till the case of the applicant is considered by the Selection Committee. This letter is taken on record.

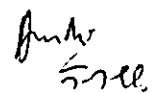
4. In that view of the matter, the relief claimed by the applicant has been met by the Respondent authorities. The Respondent authorities shall not attempt to select ^a candidate without finalising the case ^{for appointment} of the applicant [^] on compassionate grounds. Thus the D.A. is disposed of. No costs.

.....DAI 70/1999/13


(B.S.JAI PARAMESHWAR)

61 Member (J)

Dated: 6th July, 1999.
Dictated in Open Court.


Amulya
Sree

av1/